

SHRI B. C. GHOSE: Are persons dying according to Government's expectations?

SHRI M. C. SHAH: I beg your pardon, Sir.

MR. CHAIRMAN: Are the deaths according to your expectations?

SHRI M. C. SHAH: I think we are getting a good crop.

SHRI H. C. MATHUR: What is the organisation set up for the assessment and collection of this duty?

SHRI M. C. SHAH: The Income-tax Department is doing this work. The Commissioner is the Controller and the Assistant Appellate Commissioner is the Deputy Controller. Income-tax Officers, Class I and Class II are Assistant Controllers. Up to Rs. 1,50,000, cases are handled by Class II officers and up to Rs. 5 lakhs by Class I officers. Above Rs. 5 lakhs but up to Rs. 10 lakhs, cases are handled by the Assistant Appellate Commissioner who is called the Deputy Controller for this purpose.

SHRI H. C. MATHUR: May I take it that no new staff has been appointed for this purpose?

SHRI M. C. SHAH: We have taken some Inspectors and some clerical staff. Also we had already taken quite a number of Income-tax Officers who will be looking after this work also because we have created special circles in important centres like Bombay, Calcutta, Madras, Kanpur, Ahmedabad and Delhi.

SHRI H. C. MATHUR: May I know if any informative literature has been issued because people know very little about this duty and there is a lot of misunderstanding about it?

SHRI M. C. SHAH: We propose to publish an Estate Duty Manual just like the Income-tax Manual for the layman, and that will be translated into the important languages of the Union. These will be available very soon.

AGENDA FOR THE EDUCATION MINISTERS' CONFERENCE

f *425. PROF. R. D. SINHA DINKAR: Will the Minister for EDUCATION be pleased to state the subjects considered and the decisions taken at the Education Ministers' Conference held recently in Delhi?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI) : A copy of the minutes of the Conference is laid on the Table of the House. [See Appendix VIII, Annexure No. 124.]

PROF. R. D. SINHA DINKAR: Is it a fact, Sir, that the memorandum which was submitted to the conference made a mention of the Hindi propagation work done in the southern and eastern parts of the country and not in the western part of the country?

DR. K. L. SHRIMALI: I do not have the memorandum, but generally the question which the conference dealt with was with regard to propagation of Hindi in all non-Hindi Speaking States.

PROF. R. D. SINHA DINKAR: Is it a fact that the Education Minister while addressing the conference made a reference to the Dakshin Bharat Hindi Prachar Sabha and the Hindi Parishad but omitted the name of the Wardha Rashtrabhasha Prachar Samiti?

DR. K. L. SHRIMALI: It is possible he may not have mentioned it but he had no intention to ignore that Association.

fOriginal notice in Hindi as below:

शिक्षा मंत्रियों के सम्मेलन का कार्यक्रम

***४२५. प्रो० रामधारी दिनकर :**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि हाल में दिल्ली में शिक्षा मंत्रियों का जो सम्मेलन हुआ उसमें किन-किन विषयों पर विचार किया गया और क्या-क्या निर्णय हुये ?

PROF. R. D. SINHA DINKAR: But how is it that only this organisation has been ignored in the memorandum and the speech of the Education Minister?

DR. K. L. SHRIMALI: As I said, it is possible that that Association may not have been mentioned but it was never the intention of the Education Minister.....

MR. CHAIRMAN: To exhaust all the Associations.

DR. K. L. SHRIMALI:to exhaust all the Associations, because there are many of them.

PROF. R. D. SINHA DINKAR: Do the Government know that the Hindi Prachar Sabha of Madras was started in 1918 and the Rashtrabhasha Prachar Samiti of Wardha in 1936 while the Hindi Parishad was started only in 1948 and how is it that the Hindi Parishad has been given preference over these two bodies?

DR. K. L. SHRIMALI: Sir, the decision taken at the last Education Ministers' Conference did not give preference to any of the Associations. The policy which the Government adopted was to give grants to the State Governments and it was for the State Governments to decide the agency they would entrust this work to. As far as the Central Government are concerned, they will not deal directly either with the Wardha Samiti or the Dakshin Bharat Samiti or the Akhil Bharatiya Hindi Parishad. The Central Government will deal only with the State Governments and it is for the State Governments to entrust the work to whichever agency they like.

PROF. R. D. SINHA DINKAR: But did not the Government prejudice the mind of the conference by ignoring and suppressing the names and services of these Associations?

DR. K. L. SHRIMALI: This is an insinuation which was far from the mind of the Government.

MR. CHAIRMAN: The old and established institutions are well known; therefore the new institution has been mentioned. Is that so?

श्री टी० पाण्डे: क्या मैं यह जान सकता हूँ कि शिक्षा मन्त्री ऐसी संस्थाओं का प्रचार करना चाहते हैं जिन्हें वे अपने मन के अनुसार हिन्दी के लिए ज्यादा सेवा करने योग्य समझते हैं ?

डा० के० एल० श्रीमाली: जी नहीं । कांफरेंस ने जो निश्चय किया है वह हाउस के सामने है । कांफरेंस ने यह निश्चय किया है कि हिन्दी की प्रगति का काम स्टेट गवर्नमेंट के द्वारा होगा, और स्टेट गवर्नमेंट जिस समिति को चाहे, यह जिम्मेदारी सौंप सकती है । जहाँ तक सेंट्रल गवर्नमेंट का ताल्लुक है, वह सारा काम स्टेट गवर्नमेंट्स को सौंपेगी ।

PROF. R. D. SINHA DINKAR: Will he please refer to the fourth page of the memorandum where it is stated that "the Akhil Bharatiya Hindi Parishad whose workers have had experience of this kind of work....." We want to know how the workers of other organisations, such as the Rashtra Bhasha Prachar Samiti, Wardha, which have been carrying on work throughout India, in Bombay, Kutch, Gujerat, Saurashtra, Assam, Orissa' and Bengal, have been ignored, although that body has taught Hindi, I think, to two million people by now.

DR. K. L. SHRIMALI: Sir, the difficulty is that my friend is talking of the memorandum. I am talking of the decisions which the Conference actually took. The decision, as far as the Central Government are concerned, is that they will deal with the State Governments directly and not directly with any of the organisations like the Akhil Bharatiya Hindi Parishad, or the Wardha Samiti, or the Dakshin, Bharat Hindi Prachar Sabha.

PROF. R. D. SINHA DINKAR: Where was the need to prejudice the mind of the Conference in favour of the Hindi Parishad?

DR. K. L. SHRIMALI: It has not been prejudiced.

SHRI H. C. DASAPPA: Sir, may I know, if there are any good institutions which work, whether the Centre is prepared to consider their case for giving grants directly?

DR. K. L. SHRIMALI: Yes, Sir, we may give some grants directly.

SHRI R. U. AGNIBHOJ: Sir, I want to know whether the Central Government is prepared to recognize the Rashtra Bhasha Prachar Samiti and similar other bodies which have been working for the last so many years, and direct the State Governments to give these institutions preference compared to other Hindi institutions which have been brought up subsequently?

DR. K. L. SHRIMALI: Sir, in the opinion of the Government, all these Hindi institutions have been doing excellent work and Government will encourage all these institutions.

SHRI H. P. SAKSENA: The Education Ministry spokesman has just now said that it was not the intention of the Education Minister to ignore the institution to which Mr. Dinkar was referring. May I know whether the Education Ministry spokesman is an expert in thought-reading? How can he know the intention of the Education Minister?

(No reply)

श्रीमती शारदा भार्गव : क्या कान्फरेंस में हिन्दी परिषद के साथ राष्ट्र भाषा प्रचार समिति, वर्धा का भी कोई जिक्र आया था ?

डा० के० एल० श्रीमाली : जिक्र तो कान्फरेंस में बहुत सी परिषदों का आया है, लेकिन मुझे राष्ट्रभाषा प्रचार समिति के बारे में ठीक से याद नहीं है।

श्री एन० एस० चौहान : क्या शिक्षा मंत्री को मालूम है कि वर्धा में इस प्रकार की कोई संस्था है भी या नहीं?

डा० के० एल० श्रीमाली : जो हाँ, मालूम है।

श्री एन० एस० चौहान : तो फिर क्या वे यह बताने की कृपा करेंगे कि क्या उसका नाम इसलिए रह गया था कि कि वह अखिल भारतीय हिन्दी साहित्य सम्मेलन से सम्बन्धित है ?

डा० के० एल० श्रीमाली : मैं जो परिस्थिति है वह निवेदन कर चुका हूँ। मुझे अफसोस है कि उस परिस्थिति को सदस्य महोदय नहीं समझ पा रहे हैं। यह अवश्य है कि पिछले साल भारत सरकार के शिक्षा मंत्रालय ने यह काम अखिल भारतीय हिन्दी परिषद को सौंपा था, लेकिन अनुभव से हमको यह समझ में आया कि यदि यह काम स्टेट गवर्नमेंट्स को सौंपा जाय तो और अच्छी तरह से होगा। तो यह काम स्टेट गवर्नमेंट्स को सौंपा गया है, हिन्दी परिषद को नहीं सौंपा गया है, और यह स्टेट गवर्नमेंट की इच्छा पर है कि वह जिस संस्था को चाहे उसको प्रोत्साहन या सहायता दे सकता है।

श्री टी० पांडे : क्या यह सम्भव है कि शिक्षा मंत्री कभी स्वयं यहाँ आने की और पधारने की कृपा करेंगे ?

SHRI MAHESH SARAN: Is the Minister aware that the Rashtra Bhasha 'Prachar Samiti, Wardha, is not now being financed by many of the States and that the other Samitis are being financed by them?

DR. K. L. SHRIMALI: Well, it is for the State Governments to consider that question.

DR. RAGHUBIR SINH: Sir, may I know whether, in these circumstances, the Akhil Bharatiya Hindi Parishad is going to be wound up?

(No reply.)

श्री टी० पांडे : क्या यह हमारा सौभाग्य होगा कि क्या शिक्षा मंत्री स्वयं इस सदन में कभी कभी पदार्पण करें और उत्तर देने की कृपा करेंगे ?

DR. K. L. SHRIMALI: I think this should be ruled out because the Parliamentary Secretary is here to reply.

BREACH OF OFFICIAL SECRETS ACT

*426. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether some iron merchants of Delhi have been convicted for breach of the Official Secrets Act; and

(b) if so, whether Government have taken any action against the officer who was responsible for divulging the secret?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) One Iron Merchant of Delhi was convicted and sentenced to pay a fine of Rs. 1,000 or to undergo 6 months' rigorous imprisonment in default of payment of the fine.

(b) Yes, action was taken by Government against the delinquent official working in the Office of the Chief Controller of Imports and Exports and a penalty of stoppage of increments for two years was imposed on him.

SHRI H. C. MATHUR: Sir, may I know the status of the officer on whom this punishment was imposed?

SHRI B. N. DATAR: The officer was a senior clerk in the office of the Chief Controller of Imports and Exports.

SHRI H. C. MATHUR: Is it a fact that a copy of the complete record was found with the iron merchant?

SHRI B. N. DATAR: Sir, what was found was: one file was got surreptitiously out of the office and two complete typed copies of this file were got prepared and they were seized by the police.

SHRI H. C. MATHUR: May I know if the Government considers stoppage of two increments to be adequate punishment for pilfering a file and leaking it out?

SHRI B. N. DATAR: Sir, there was an enquiry held against him. The enquiry officer, after considering all the circumstances, recommended this punishment and this was accepted by Government.

SHRI H. C. MATHUR: May I know what were the extenuating circumstances which led the Government to give this light punishment?

SHRI B. N. DATAR: There were certain circumstances, because in that particular office certain other offices also had been located. There was some plausible ground and it was found that the supervision was not proper, and, therefore, this punishment was given to him.

SHRI H. C. MATHUR: May I know, when the punishment was given, whether the guilt was definitely fixed on that officer? Were the Government certain that this particular clerk was responsible for this offence?

SHRI B. N. DATAR: Yes, the guilt of negligence to the extent of lack of supervision was proved.

SHRI H. C. MATHUR: Am I to understand that the Government could not fix definitely the responsibility for the crime on any of the persons in employment?

SHRI B. N. DATAR: As I pointed out, there were certain circumstances, circumstantial evidence, from which it could be found out that the supervision was not proper although he was bound to carry out supervision properly; and the enquiry officer directed